GOVERNMENT OF INDIA MINISTRY OF HOME AFFAIRS

LOK SABHA UNSTARRED QUESTION NO. 277

TO BE ANSWERED ON THE 04TH FEBRUARY, 2020/ MAGHA 15, 1941 (SAKA)

CITIZENSHIP TO REFUGEES

277. SHRI JAGDAMBIKA PAL:

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of refugees being granted citizenship under the Citizenship Amendment Act, 2019; and
- (b) the details of such refugees, religion-wise and country-wise?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI NITYANAND RAI)

(a) & (b) The Citizenship (Amendment) Act 2019 facilitates grant of citizenship to migrants belonging to Hindu, Sikh, Buddhist, Jain, Parsi and Christian communities from Afghanistan, Bangladesh and Pakistan who have entered India on or before 31.12.2014 and who have been exempted by the Central Government by or under clause (c) of sub-section (2) of section 3 of the Passport (Entry into India) Act, 1920 or from the application of provisions of the Foreigners Act, 1946 or any rule/order made thereunder. The Citizenship (Amendment) Act, 2019 has come into force w.e.f. 10.01.2020. Persons covered under this Amendment Act can submit applications for grant of citizenship after appropriate rules are notified by the Central Government.
